making PSUs; and

(c) whether Government would consider introducing special incentives NRIs/overseas investors willing to invest in loss-making PSUs?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA) (a) to (c) The information is being collected and will be laid on the Table of the House.

## **District Rural Development Agencies**

- 1144. SHRI K.M. KHAN: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:
- (a) whether State Government have been asked to restructure the district rural development agencies and make them function under the overall supervision, control and guidance of the Zila Parishads;
  - (b) If so, the details of such instructions;
- (c) whether Government propose to monitor such instructions by calling progress reports every month from State Governments; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT RURAL EMPLOYMENT AND POVERTY ALLEVIATION) (SHRI VILAS BABURAO MUTTEMWAR): (a) Yes, Sir.

(b) States have been advised that DRDAs should function under the overall supervision, control and guidance of Zilla Parishads. Chairman of Zilla Parishad would be exofficio Chairman of the Governing Body of DRDA and would preside over its Meetings. Chief Executive Officer of Zilla Parishad would be Member Secretary of the Governing Body of the DRDA. District Collectors/ DMs/Dcputy Commissions are to be designated as Chief Executive Officer/ Executive Director of Zilla Parishad and

will preside over the Meetings of the Executive Committee of the DRDA. Provision has also been made for inclusion of Ex.MPs/MLA.s/Member of Minority Community in the Governing Body of the

to Questions

(c) and (d) States have been requested to restructure the DRDAs in consonance with the revised guidelines and report action taken in the matter. Their response is awaited.

## शयनयानों में अनधिकृतए व्यक्तियों द्वारा यात्रा किया जाना

- 1145. श्री नागमणि : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि:
- (क)क्या राष्ट्रीय उपभोक्ता विवाद निवारण आयोग ने भारतीय रेलवे को शयनयानो में बिना शयनयान की टिकट वाले अनधिकृत व्यक्तियों को यात्रा न करने देने के संबंध में निदेश जारी किए हैं:
- (ख)यदि हां, तो रेलवे ने यह संनिश्चित करने के लिए क्यश कदम उठाए हैं कि ऐसे अनाधिकृत व्यक्ति शयनयानो में यात्रा न करें; और
- (ग)रेलवे के उन कर्मचारियों के विरूद्ध क्या कार्यवाही की जाएगी, जो जान-बुझकर शयनयानों में अनिधकृत व्यक्तियों को यात्रा करने की अनुमति देते

## रेलद मंत्रालय में राज्य मंत्री (श्री सुरेश कलमाडी)

: (क) एक याचिका पर निर्णय देते समय, राष्ट्रीय विवाद निवारण आयोग ने आदेश दिया कि रेलों को गैर-गलियारेदार शयनयान के संबंध में यह सुनिश्चित करने के लिउ कि ऐसे प्रत्येकए सवारी डिब्बे में यात्रा के लिए वैध द्वितीय श्रेणी शयनयान टिकट धारकों के अलावा किसी यात्री को इन सवारी डिब्बों में न तो प्रवेश करने दिया जाए और न ही डिब्बों के अन्दर रहने दिया जाए, एक चल टिकट परीक्षक/परिचारक तैनात करना चाहिए:

(ख)इस विनिर्दिष्ट मानदण्ड के अनुसार, रेलों को शयनयान दर्जा सवारी डिब्बो में चल टिकट परीक्षकों की उपलब्धता सुनिश्चित करने के लिए अनुदेश जारी किए गए थे, आरक्षित सवारी डिब्बों में अनाधिकृत यात्रियों का प्रवेश रोकने के लिए 20 जोडी गाडियों में त्वरित कार्रवाई दल लगाए गए हैं, लम्बी दूरी की महत्वपर्ण मेल/एक्सप्रेस गाडियों में गाडी अधीक्षकोंए की व्यवस्था